

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2108
TO BE ANSWERED ON 6TH MAY, 2016**

NOODLES PRODUCTS

**2108. SHRI LAXMI NARAYAN YADAV:
SHRI K.C. VENUGOPAL:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has conducted any investigation/test reported low quality of various noodles products;
- (b) if so, the details thereof and the outcome thereon;
- (c) whether harmful ingredients were traced in certain noodles particularly Maggi noodles, if so, the details thereof;
- (d) the parameters on the basis of which the Maggi noodles have been reintroduced in the market; and
- (e) the reaction of the Government thereon?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) & (b): The Commissioners of Food Safety of all States/UTs were advised by the Food Safety and Standards Authority of India (FSSAI) to monitor manufacture, storage, distribution and sale of noodles, pasta and other such products to ensure compliance of the provisions of the Food Safety and Standards Act, 2006 and Regulations thereunder. No separate data regarding violation of the provisions of the Food Safety and Standards Act, 2006 and Regulations thereunder in respect of noodles, pasta and other such products is maintained centrally.

(c): Based on the reports received from various States/UTs, three major violations were noted in respect of Maggi Noodles viz. (i) presence of Lead in excess of the maximum permissible level of 2.5 ppm; (ii) misleading labelling information on the package reading “No added MSG”; and (iii) release of a non-standardised food product in the market viz. “Maggi Oats Masala Noodles with Tastemaker”, without risk assessment and product approval.

(d) & (e): The Bombay High Court in its Judgment dated 04.09.2015, has quashed the Order dated 5th June, 2015 passed by the FSSAI directing for recall and stopping of production of 9 variants of Maggi Noodles. The FSSAI has filed a Special Leave Petition in the matter in Supreme Court and the matter is sub-judice.

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